

FIR No221/19
PS Laxmi Nagar
State Vs. Saleem

20.08.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Sharad Pandey, Ld. Counsel for applicant/accused (through video conferencing).
Sh. D. K. Singh, Ld. Counsel for complainant (through video conferencing).
IO/SI Faizan Ghani (through video conferencing).

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

Ld. Counsel for the applicant/accused submits that accused has been falsely implicated in the present case and all the allegations are frivolous.

On the other hand, the application has been vehemently opposed by Ld. APP for the State assisted by Ld. Counsel for complainant.

Ld. Counsel for accused as well as complainant seeks time to file some documents in support and their respective contentions.

Heard. Let the documents be filed at the official e-mail address of the Court today itself.

Put up for clarifications, if any, or else orders on 21.08.2020.

Copy of this order be also sent to Ld. Counsel for applicant and complainant through e-mail.


(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/20.08.2020

FIR No.38181/18

PS. Shakarpur

20.08.2020

Present: Applicant is present (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-5SBD-4327 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

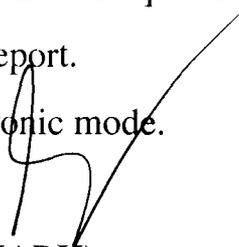
Heard on the application for releasing the vehicle i.e. DL-5SBD-4327 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1 IO is directed to release the vehicle to the applicant after preparing a



- detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
 3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-5SBD-4327 before IO/SHO concerned.
 4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
 5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
 6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
 7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/20.08.2020

E. FIR NO.010074/20
PS Laxmi Nagar
20.08.2020

Present: None.

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-5SAS-0410 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Since none is present on behalf of applicant, the present application is adjourned for 21.08.2020.

Copy of this order be sent to applicant/counsel through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/20.08/2020